

Date: 3rd February 2022

Eighth Quarterly Progress Report on Wetland Identification and Notification of Wetlands in the State of Goa.



Submitted by: Goa State Wetland Authority (GSWA)

Submitted to: National Green Tribunal (NGT)



परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

तेरे संवर्धन में सजग सदा... हे आर्द्रभूमि	जतनायेक तुजे सदांच सज्ज... हे आर्द्रभुंये	संवर्धनार्थ तुझ्या कटिबद्ध आम्ही... हे आर्द्रभूमी	Always striving towards conservation of wetlands
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As directed by The Hon'ble National Green Tribunal (NGT) w.r.t. **OA 141/2017 WZ** in the order **dated 23.01.2020**, Goa State Wetland Authority (GSWA) hereby submits this eighth (08th) quarterly progress report on Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa.

The Seventh Quarterly report on Wetland Identification and Notification of wetlands in the State of Goa was submitted on **3.11.2021** (Copy of the same is placed in **Annexure I**).

The current status of the Identification and Notification of Wetlands in the state of Goa as of 31st January 2022 is given below.

In total 42 wetlands have been identified in the State of Goa under Wetland (Conservation and Management) Rules 2017. From which seven (07) Wetlands have been notified under Wetland (Conservation and Management) Rules 2017, in the State of Goa. Details are given in **Table 1** and the copy of the gazette Notification of 7th Notified wetland placed in **Annexure II** (the first 6 gazette notification have been provided in 7th Quaterly progress report of GSWA to Hon'ble NGT).

Additionally, four (04) identified wetlands have been draft notified and are in the process of final notification. Details of the same are given in **Table 2**. **Note:** The grievances received for the waterbodies in Table 2 were escalated by the Grievance committee to the Authority for adressal of grievant. Susequently the Authority directed to revisit the ground truthing as requested by the grievants for the waterbodies in Table 2. As per the request ground truthing has to be conducted by CSIR-NIO, GSWA, and DSLR in the presence of the grievants. There were certain impediments while conducting ground truthing, hence the ground truthing will be resumed after the conclusion of Model Code of Conduct in the State of Goa.

Furthermore, 14 waterbodies have been identified as Wetlands and are in the process of Draft Notification. Details of the same are given in **Table 3**. In 5th Technical Committee meeting of GSWA 17 more waterbodies were identified as wetlands as per Wetland (Conservation and Management) Rules 2017, details of the same given in **Table 4**. These 17 waterbbodies will be placed to GSWA for approval in the next Authority meeting.

Brief documents for 7 more waterbodies is completed by CSIR-NIO and will be placed for identification in next Technical committee meeting of GSWA. Furthermore, the preparation of Brief documents of the waterbodies is ongoing and being carried out by CSIR-NIO empanelled agency.

परिरक्षणे आर्द्रभूमि: सदा कार्यरता वयस

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The process identification and notification of wetlands in the State of Goa will be resumed after the conclusion of Model code of conduct.

Table 1: List of Identified and Notified Wetlands in the Official Gazette of Government of Goa as of 31th January 2022.

S. No.	WetlandName	Geographicalcoordinates	District	Village	Wetland type	Wetlands sub-type	Area (ha)
1	Dashi Lake	Lat: From $15^{\circ}39'29.89''$ N to $15^{\circ}39'32.82''$ N Long: From $73^{\circ}51'07.37''$ E to $73^{\circ}51'09.52''$ E	North Goa	Village Revora	Inland	Natural)	0.5 ha
2	Toyyar Lake	Lat: From $15^{\circ}29'10.85''$ N to $15^{\circ}29'14.76''$ N Long: From $73^{\circ}53'07.09''$ E to $73^{\circ}53'13.91''$ E	North Goa	Village Chimbel	Inland	Natural	1.55 ha
3	Cottambi Lake	Lat: From $15^{\circ}14'55.17''$ N to $15^{\circ}14'59.43''$ N Long: From $74^{\circ}03'23.41''$ E to $74^{\circ}03'26.36''$ E	South Goa	Village Cottombi	Inland	Natural	1.1 ha
4	Xeldem Lake	Lat: From $15^{\circ}14'42.24''$ N to $15^{\circ}14'44.39''$ N Long: From $74^{\circ}05'26.51''$ E to $74^{\circ}05'27.07''$ E	South Goa	Quepem	Inland	Natural	0.2 ha
5	Nanda Lake	Lat: From $15^{\circ}13'56.55''$ N to $15^{\circ}14'28.39''$ N Long: From $74^{\circ}06'12.02''$ N to $74^{\circ}06'39.77''$ E	South Goa	Quepem	Inland	Natural	42.01 ha
6	Sarzora Lake	Lat: From $15^{\circ}13'02.88''$ N to $15^{\circ}13'13.85''$ N	South Goa	Village Sarzora	Inland	Natural	10 ha

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तेरे संवर्धन में सजग सदा... हे आर्द्रभूमि

जतनायेक तुजे सदांच सज्ज... हे आर्द्रभुये

संवर्धनाथं तुझ्या कटिबद्ध आम्ही... हे आर्द्रभूमी

Always striving towards conservation of wetlands

		Long: From <u>74°00'10.97" E</u> to <u>74°00'25.60"</u>					
7	Pilerne Lake/Saulem Lake	Lat: From <u>15°32'11.64" N</u> to <u>15°31'59.27" N</u> Long: From <u>73°48'44.59" E</u> to <u>73°48'51.75" E</u>	North Goa	Village Pilerne	Inland	Natural	4 ha

Table 2: List of Wetlands draft Notified as of 31st Januray 2022

Sr. No.	Name of Waterbody	District	Draft Notification No.
1.	Carambolim Lake	North Goa	Notification No. 11-2/GSWA/2020/Notification/971
2.	Batim Lake	North Goa	Notification No. 11-2/GSWA/2020/Notification/969
3.	Durga Lake	South Goa	Notification No. 11-2/GSWA/2020/Notification/970
4.	Bondvol Lake	North Goa	Notification No. GSWA/2019-20/Bondvol Notification/026/085/568

Table 3: List of water bodies identified as wetlands by Technical Committee of GSWA as of 31st January 2022 & will be placed for Draft Notification.

Sr. No.	Name	District	Status
1.	Talaulim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
2.	Sulabhat Lake	North Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
3.	Mayem Lake	North Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
4.	Curtorim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
5.	Sonbem Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
6.	Macasana Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
7.	Mai tollem	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
8.	Bandolem Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.

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9.	Ambulor Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
10.	Pali Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
11.	Kamala Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
12.	Udden Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
13.	Orlim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
14.	Tarvale Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.

Table 4: List of waterbodies which were identified as Wetlands as per Rule 5 of Wetland (Conservation and Management) Rules 2017 in the 5th Technical Committee meeting of GSWA. Copy of the Minutes of the 5th Technical Committee meeting placed at Annexure III.

Sr. No.	Name of the waterbody	Taluka	District
1	Banastarim lake, Adcolna Village	Ponda	South Goa
2	Sapu lake, Ambelim Village	Salcete	South Goa
3	Vodle lake, Cana Benaullim Village	Salcete	South Goa
4	Dhakte (Diuler) lake, Cana Benaullim Village	Salcete	South Goa
5	Curca lake, Curca Village	Tiswadi	North Goa
6	Canturilm lake, Canturilm Curca Village	Tiswadi	North Goa
7	Malebhaat Lake, Curca Village	Tiswadi	North Goa
8	Parra lake, Parra Village	Bardez	North Goa
9	Gawali-Moula Lake, Curca Village	Tiswadi	North Goa
10	Karmale lake, Keri Village	Ponda	South Goa
11	Tarvale lake, Shiroda Village	Ponda	South Goa
12	Dhulpe lake, Shiroda Village	Ponda	South Goa
13	Panchami (Chicungal) lake, Curti-Khandepar Village	Ponda	South Goa
14	Coneix Lake, Priol Village	Ponda	South Goa
15	Khandepar (Khalli) lake, Bhamai Village	Bicholim	North Goa
16	Betal lake, Querim Village	Ponda	South Goa
17	Maimollem Lake, Maimollem Village	Mormugao	South Goa



Dr. Pradip Sarmokadam

Dr. Pradip Sarmokadam
Head of the Nodal Agency, GSWA

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Date: 30th October 2021

**Seventh Quarterly Progress Report on Wetland Identification and Notification of Wetlands in
the State of Goa.**



Submitted by: Goa State Wetland Authority (GSWA)

Submitted to: National Green Tribunal (NGT)



परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

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As directed by The Hon'ble National Green Tribunal (NGT) w.r.t. OA 141/2017 WZ in the order dated 23.01.2020, Goa State Wetland Authority (GSWA) hereby submits this Seventh (07th) quarterly progress report on Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa.

The Sixth Quarterly report on Wetland Identification and Notification of wetlands in the State of Goa was submitted on 16.08.2021 (Copy of the same is placed in Annexure 1).

The current status of the Identification and Notification of Wetlands in the state of Goa as of 30th October 2021 is given in table 1-4.

A total of six (06) Wetlands have been notified under Wetland (Conservation and Management) Rules 2017, in the State of Goa. Details are given in Table 1 and the copy is placed in Annexure 2. Additionally, Five (05) identified wetlands have been draft notified and are in the process of final notification. Details of the same are given in Table 2.

Furthermore, 14 waterbodies have been identified as Wetlands and are in the process of Draft Notification. Details are given in Table 3. Moreover, 24 Brief documents have been prepared for waterbodies by CSIR-NIO (empanelled agency) and will be placed to the Technical Committee of GSWA for identification of wetlands under the said rules.

Table 1: List of Identified and Notified Wetlands in the Official Gazette of Government of Goa as of 30th October 2021.

Sr. No.	Name of the water body	District	Notified in Official Gazette of Govt. of Goa Vide Notification No.
1.	Dashi Lake	North Goa	Notification No.11-2/GSWA/2021-22/Notification/602 dated 30 th September 2021
2.	Toyyar Lake	North Goa	Notification No.11-2/GSWA/2021-22/Notification/601 dated 30 th September 2021
3.	Cottambi Lake	South Goa	Notification No.11-2/GSWA/2021-22/Notification/599 dated 30 th September 2021
4.	Xeldem Lake	South Goa	Notification No.11-2/GSWA/2021-22/Notification/600 dated 30 th September 2021
5.	Nanda Lake	South Goa	Notification No.11-2/GSWA/2021-22/Notification/604 dated 30 th September 2021
6.	Sarzora Lake	South Goa	Notification No.11-2/GSWA/2021-22/Notification/603 dated 30 th September 2021

Table 2: List of Wetlands draft Notified as of 30th October 2021

Sr. No.	Name of Waterbody	District	Draft Notification No.
1	Carambolim Lake	North Goa	Notification No. 11-2/GSWA/2020/Notification/971
2	Batim Lake	North Goa	Notification No. 11-2/GSWA/2020/Notification/969
3	Durga Lake	South Goa	Notification No. 11-2/GSWA/2020/Notification/970
4	Saulem Lake	North Goa	Notification No. 11-2/GSWA/2020/Notification/071
5	Bondvol Lake	North Goa	Notification No. GSWA/2019-20/Bondvol Notification/026/085/568



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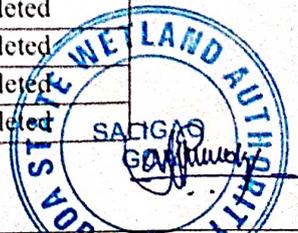
Table 3: List of water bodies identified as wetlands by Technical Committee of GSWA as of 30th October 2021 & will be placed for Draft Notification.

Sr. No.	Name	District	Status
1.	Talaulim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
2.	Sulabhat Lake	North Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
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13.	Orlim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
14.	Tarvale Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.

Table 4: List of waterbodies for which Brief documents have been prepared by CSIR-National Institute of Oceanography (NIO) (Empanelled agency), that will be placed in the 5th Technical Committee meeting of GSWA for identification as per Rule 5 of Wetland (Conservation and Management) Rules 2017.

Sr. No.	Name of the waterbody	Taluka	Status
1	Banastarim lake	Ponda	Completed
2	Sapu tollem	Salcete	Completed
3	Vodle tollem	Salcete	Completed
4	Dhakte (Diuler) tollem	Salcete	Completed
5	Curca lake	Tiswadi	Completed
6	Canturlim lake	Tiswadi	Completed
7	Malebhaat Lake	Tiswadi	Completed
8	Parra lake	Bardez	Completed
9	Gawali-Maula Lake	Tiswadi	Completed
10	Karmale lake	Ponda	Completed

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11	Tarvale lake	Ponda	Completed
12	Dhulpe lake	Ponda	Completed
13	Panchami lake,	Ponda	Completed
14	Coneix Lake	Ponda	Completed
15	Khandepar lake	Bicholim	Completed
16	Betal temple lake	Ponda	Completed
17	Maimollem Lake	Mormugao	Completed
18	Ita Tollem	Salcete	Completed
19	Simwaddo tale	Bardez	Completed
20	Siolim tale	Bardez	Completed
21	Adsule Tollem	Salcete	Completed
22	Manali Tollem	Salcete	Completed
23	Colva Lake	Salcete	Completed
24	Sernabatim	Salcete	Completed

Furthermore, the preparation of Brief documents of the waterbodies is ongoing and being done by CSIR-NIO empanelled agency.



Dr. Pradip Sarmokadam
 Dr. Pradip Sarmokadam
 Head of the Nodal Agency
 Goa State Wetland Authority

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Notification

No. 5-516-2021/ARQZ/GEN/1626

In exercise of the powers vested in me under Section 8 of Goa Co-operative Societies Act, 2001, "Jai Durga Mata Self Help Group Co-op. Society Ltd.", Tembewada, Nagarcem, Canacona-Goa is registered under Code Symbol No. GEN-(C)-516/Quepem-Goa/2021.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 08th January, 2021.

Certificate of Registration

"Jai Durga Mata Self Help Group Co-op. Society Ltd.", Tembewada, Nagarcem, Canacona-Goa has been registered on 08-01-2021 and it bears registration Code Symbol No. GEN-(C)-516/Quepem-Goa/2021 and it is classified as "General Society" under sub-classification No. 12-(C)-other society in terms of Rule 8 of Goa Co-operative Societies Rules, 2003.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 08th January, 2021.

Notification

No. ARCS/OZ/YSMSHGCSL/2021/1627

In exercise of the powers vested in me under Section 8 of Goa Co-operative Societies Act, 2001, "Yuva Swaraj Mahila Self Help Group Co-op. Society Ltd.", Vastwada, Curchorem-Goa is registered under Code Symbol No. RCSQZ2021220002.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 30th June, 2021.

Certificate of Registration

"Yuva Swaraj Mahila Self Help Group Co-op. Society Ltd., Vastwada, Curchorem - Goa has been registered on 30-06-2021 and it bears registration Code symbol No. RCSQZ2021220002 and it is classified as "General Society" under sub-classification No. 12-(C)-Other Society in terms of Rule 8 of the Goa Co-operative Societies Rules, 2003.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Department of Education, Art & Culture

Directorate of Higher Education

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Relieving Order

No. 8/1/2017-Filling/Principal/5184

Read: (1) Memorandum No. 8/1/2017-Filling/Principal/3157 dated 31-08-2021.

(2) Order No. 8/1/2017-Filling/Principal/5014 dated 23-11-2021.

Dr. Shashank Shamrao Maktedar, Associate Professor in Vocal and holding the post of Principal on officiating basis in Goa College of Music, Altinho, Panaji-Goa, hereby stands relieved with immediate effect from his duties to join as Principal in Goa College of Music, Altinho, Panaji-Goa.

Prasad Lolayekar, IAS, Director (Higher Education).

Porvorim, 29th November, 2021.

**Department of Environment & Climate Change**

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Notification

No. 11-2/GSWA/2021-22/Notification/897

- Whereas, there exists a water body known as Pilerne Lake or Saulem tollem admeasuring an area of 46010 sq. mts. located in village Pilerne of Bardez Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Pilerne Lake"); which is more particularly described in Schedule I herein under;
- And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
- And whereas, in terms of sub-rule (1) of Rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Pilerne Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Pilerne Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;
5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;
6. Whereas, the draft of the notification, which was published in the Official Gazette of Government of Goa 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of Rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;
7. And whereas, the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;
8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;
9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;
11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa 403511 or at email—ms-gswa.goa@gov.in/goa wetland@gmail.com Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.
14. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director & ex officio
Jt. Secretary (Environment & CC).

Panaji, 29th November, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1 Wetland

The said Pilerne Lake admeasuring an area of 46010 sq. mts., surveyed under Survey No.

Taluka Village	Survey No./Sub- Div. No.	Approximate area in sq. mts.
Bardez/ Pilerne	205/1	850
	205/2	40850
	205/3(P)	860
	205/4	3100
	205/5	350
	Total	46010

1.2 Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof. No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the said Pilerne Lake admeasuring 132825 sq. mts., includes the properties surveyed under the following Survey No.

Taluka Village	Survey No./Sub- -Div. No.	Approximate area in sq. mts.
Bardez/ /Pilerne	Buffer Zone	
	36/1(P)	50
	37/1(P)	17306
	196/1(P)	604
	197/1(P)	588
	204/1(P)	7289
	205/3(P)	115
	206/2(P)	1010
	206/2-B	495
	206/2-A(P)	797
	206/3(P)	2354
	207/1(P)	465
	207/2(P)	461
	207/3(P)	3740
	207/4	125
	208/1(P)	523
	208/2(P)	768
	208/3-A(P)	9667
	208/3(P)	8514
	Area Outside Nos. (Roads and nalla)	3823
Zone of Influence		
	33/1(P)	269
	34/1(P)	1146
	35/1(P)	1326
	36/1(P)	4908
	36/4(P)	760
	36/4-D(P)	45
	37/1(P)	15630
	206/3(P)	125

206/4(P)	163
207/1(P)	123
207/2(P)	323
207/3(P)	375
207/5(P)	272
208/2(P)	480
208/3-A(P)	214

Area outside survey
No. (Roads and nallahs) 1962

Total 132825

The map of wetland boundary of the said Pilerne Lake with the Zone of influence is at Annexure I. (For Enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.4 For the purpose of this wetland known as the said *Pilerne Lake* the same is located within Revenue village of Pilerne.

1.5 For the purpose of this wetland known as the said *Pilerne Lake* the zone of influence is located within Revenue village of Pilerne.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure - I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.
[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]
- Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the Boundary of wetland as shown in Annexure I	Within the Zone of influence as shown in Annexure I
Cultivation of Crops	Prohibited	Existing traditional crop cultivation practices in the low-lying areas downstream within the zone of influence will be allowed.
Fishing	Regulated by Fisheries Department and local bodies	Regulated by Fisheries Department Existing traditional practices may be permitted.
Aquaculture	Regulated as per norms of Fisheries Department and in consultation with local bodies.	Permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the Boundary of wetland as shown in Annexure I	Within the Zone of influence as shown in Annexure I
Withdrawal of water	Water is used for agriculture and horticulture purposes and existing traditional practices will continue. However, any new permissions shall be granted by WRD and LMC in consultation with GSWA	Permitted with the approval of GSWA and WRD.
Religious practices	Existing religious practices such as Ganesh idols immersion (except PoP) will be allowed. No activity that will adversely affect the ecological character of the wetland	Permitted.
Grazing and wallowing	Permitted	Permitted.
Preservation of this water body and maintaining quality of its significant	The boundary of the wetlands may be reinforced using natural means	Permitted.

catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area

so as to not disturb the ecological character of the water body

Plantation of trees

Prohibited

Planting of indigenous species of plants is permitted in zone of influence, excluding water channels.

Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently

Permitted

Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Department of Home

Home—General Division

Order

No. 19/6/2020-HD(G)/4039

In exercise of the powers conferred by sub-section (1) of Section 3 of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 (Central Act 46 of 1988) (hereinafter called as the "said Act") and in supersession of the Government Order No.19/1/2003/HD(G) dated 18-06-2003, published in the Official Gazette, Series II No.12 dated 19-06-2003, the Government of Goa hereby specially empowers the Secretary (Home), Government of Goa, for the purpose of said Section 3 of the said Act.

By order and in the name of the Governor of Goa.

Pritidas U. Gaonkar, Under Secretary (Home-I).

Porvorim, 1st December, 2021.

Department of Personnel

Order

No. 7/3/2019-PER/3027

Director, Information Technology shall hold the charge of the post of Managing Director, Goa Information Technology Development Corporation (GITDC), in addition to her own duties, with immediate effect.

By order and in the name of the Governor of Goa.

Vishal C. Kundaikar, Under Secretary (Personnel-I).
Porvorim, 24th November, 2021.

Order

No. 22/10/2018-PER/3039

Shri Abhishek Dhanias, IPS (AGMUT 2012), Superintendent of Police (HQ) shall hold the additional charge of Superintendent of Police (South), Goa, in addition to his own duties, with immediate effect.

By order and in the name of the Governor of Goa.

Nathine S. Araujo, Under Secretary (Personnel-II).
Porvorim, 26th November, 2021.

Order

No. 5/1/2018-PER/3068

On the recommendation of the Goa Services Board and with the approval of the Government, the transfer and posting of the following Junior Scale Officer of Goa Civil Service is ordered in public interest:-

Sr. No.	Name and present posting of the officer	Posted as
1.	Shri Pandurang T. Talgaonkar, General Manager, GIDC with additional charge of SLAO, Tourism	Deputy Collector & SDO, Sanguem.

Shri Sohan Uskaikar, Deputy Director (Agriculture) shall hold the charge of General Manager, GIDC in addition to his own duties.

Shri Raju R. Dessai, Deputy Director (Panchayat), South shall hold the charge of Administrator of Comunidade, South Zone in addition to his own duties.

Shri Aleixo Vaz, Deputy Director (Admn.), Fire & Emergency shall hold the charge of SLAO, Tourism in addition to his own duties.

MINUTES OF THE FIFTH TECHNICAL COMMITTEE MEETING OF GOA STATE WETLAND AUTHORITY (GSA)

TYPE OF MEETING: 5th REGULAR MEETING.

DATE: 21st December 2021;

TIME: 3.30PM ONWARDS

VENUE: "CONFERENCE HALL, 1ST FLOOR, OFFICE OF HEAD OF NODAL AGENCY OF GOA STATE WETLAND AUTHORITY, GOA STATE BIODIVERSITY BOARD, OPP. SALIGAO SEMINARY, SALIGAO, BARDEZ, GOA.

MEETING WAS CHAIRED BY MR. RICHARD D'SOUZA, IFS, CHAIRMAN, TECHNICAL COMMITTEE, OF GOA STATE WETLAND AUTHORITY.

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Mr. Richard D'Souza, IFS, Ex-PCCF.	Chairperson
2.	Dr. Pradip Sarmokadam (Member Secretary, GSBB), Head of Nodal Agency GSWA.	Convenor
3.	Dr. C.Ĵ. Rivonker, Dean of School of Earth, Ocean and Atmospheric Sciences, Goa University.	<i>Ex-Officio</i> Member
4.	Shri. Anant Hoble, Dy. Director, Department of Agriculture	<i>Ex-Officio</i> Member
5.	Shri. Gopal Ramdas Mahajan, Scientist (Soil sec.) for Director, Indian Council for Agriculture Research (ICAR)	<i>Ex-Officio</i> Member
6.	Shri. R.B. Dessai DYCF Soil Conservation Division Ponda, Department of Forest.	<i>Ex-Officio</i> Member
7.	Shri. Deepak G. Pednekar, SDFO, Mapusa, Department of Forest.	<i>Ex-Officio</i> Member
8.	Shri. B. P. Sarath Chandran, for HOD Department of Economics, Goa University.	<i>Ex-Officio</i> Member
9.	Smt. Roseanne Diniz, Dy. T.P., Rep. Chief Town Planner, Town and Country Planning Department.	<i>Ex-Officio</i> Member,
10.	Dr. G. N. Nayak, former Prof., School of Earth Ocean and Atmospheric Sciences, Goa University. (Expert member GSWA)	Special Invitee
11.	Shri.Devanand Kavlekar Sr. Technical Officer, CSIR-NIO, Dona Paula (Expert member GSWA).	Special Invitee



12.	Prof. Pranab Mukhopadhyay, Economics Dept. Goa University, (Expert- Member GSWA).	Special Invitee
13.	Dr. Mandar Nanajkar, Sr. Scientist, CSIR-NIO	Invitee

Attendance sheet annexed as Annexure 1.

At the onset, Dr. Pradip Sarmokadam, Head of Nodal Agency (HNA) GSWA extended a warm welcome and briefed about the agenda of the meeting with the members. The following agenda was discussed at the meeting.

Agenda 1: Confirmation of Minutes of meeting of the Fourth Technical Committee (TC) held on 19/02/2021.

The minutes of the fourth TC meeting were circulated before the Committee members for confirmation.

Proposed by Dr. Pradip Sarmokadam, (Member Secretary, GSBB), HNA(GSWA).

Seconded by Shri. Richard D'Souza, IFS (Chairperson of the TC)

Agenda 2: Action Taken Report of the Fourth Technical Committee Meeting.

A presentation was made depicting the details about action taken on the agenda points of the previous meeting were compiled and informed to the members. It was noted that all the points were complied.

Agenda 3: Identification of Wetlands from 24 waterbodies whose brief documents have been prepared by CSIR-NIO.

HNA (GSWA), informed the Members that CSIR-NIO has prepared 24 brief documents, out of which 17 brief documents were presented to the technical committee for identification. The remaining 7 brief document were not placed due to technical issues as informed by Mandar Nanajkar, Scientist (CSIR-NIO). All the 17 waterbodies were presented to the TC members. The following 17 potential wetlands were presented to the TC.

Sr. No.	Name of the waterbody	Taluka	District
1	Banastarimlake	Ponda	South Goa
2	Saputollem	Salcete	South Goa
3	Vodletollem	Salcete	South Goa
4	Dhakte (Diuler) tollem	Salcete	South Goa
5	Curca lake	Tiswadi	North Goa
6	Canturlim lake	Tiswadi	North Goa
7	Malebhaat Lake	Tiswadi	North Goa



8	Parra lake	Bardez	North Goa
9	Gawali-Maula Lake	Tiswadi	North Goa
10	Karmale lake	Ponda	South Goa
11	Tarvale lake	Ponda	South Goa
12	Dhulpe lake	Ponda	South Goa
13	Panchami lake,	Ponda	South Goa
14	Coneix Lake	Ponda	South Goa
15	Khandepar lake	Bicholim	North Goa
16	Betal temple lake	Ponda	South Goa
17	Maimollem Lake	Mormugao	South Goa

The categories that the identified wetlands were also discussed by the TC members. Dr. G. N. Nayak pointed out that the maps prepared and shown in the Brief Documents were not according to the revised guidelines for delineation of Zone of influence as approved by GSWA. Scientific officer (GSWA), agreed to the fact and informed that the demarcation has to be revised as per the guidelines. Furthermore, the waterbodies that have been presented for identification are based on features and services of the waterbodies as per the rules. As the process of demarcation lies with multiple departments and takes considerable amount of time to be completed, the zone of influence may be demarcated as per guidelines for the once that will be identified as wetland. Once demarcated the same will be circulated via mail to all the member of the TC and then presented to GSWA for approval. HNA, GSWA informed that committee that, boundaries of 7 notified wetlands were also revised as per revised Zone of influence guidelines approved by the authority. He also assured that brief documents with revised Zone of Influence will be sent to Technical Committee members over email. He suggested to the committee that identification could be done basis of ecological characteristics and committee agreed to the same. The same was accepted by all the members of the Committee.

HNA, GSWA informed the committee that Secretary Environment had suggested to erect a notice board depicting the boundaries of the waterbody, next to wetland so that the locals are informed about the possible notification of the wetland. This had come to light due to the objection of the locals regarding Nanda Lake being notified as Wetland and proposed as a Ramsar site. Wherein locals complained that they were completely unaware of the notification of the lake. This was unanimously agreed that a board with information has to be erected at every identified wetland for the knowledge of general public and the locals. The size of the notice board should be such that, it is visible and readable from the nearest pathway/road.



Chairperson of Technical committee, GSWA Shri. Richard D'Souza inquired about the source of biodiversity that was documented in the Brief documents. Dr. Mandar Nanajkar informed that most of the information is taken from the locals in addition to the once that is collected on site during the field visit. Prof. Pranab Mukhopadhyay, Expert- Member GSWA suggested that the People's Biodiversity Register (PBR) should be used as a reliable source of information regarding the biodiversity found in and around the buffer area of the lake. HNA, GSWA ensured that hence forth all the possible information from the validated PBR will be appropriately incorporated in the Brief Documents.

HNA, GSWA informed the committee that in some draft notified wetlands the locals are requesting Ground truthing of the area. Committee agreed that for documentation of Wetland, Ground truthing in the presence of DSLR and satellite imaging both are necessary in the case of Category II wetlands; As also in wetlands wherever there is settlement within close proximity, within buffer zone and zone of influence. Hence it was decided that henceforth ground truthing for wetlands whose area is below 1 hectare with most of the area covered as settlement zone may be conducted. For area more than 1Ha it might not be practically possible and hence may be dealt with as and when the grievances are received, although sign boards and other similar means of information may be displayed at various locations for the awareness and information of the local and stakeholders. Henceforth GSWA may also direct local bodies to display wetland draft notification and other related information at public places in the village and also to communicate the same to the major stakeholders and owners of the concerned wetland.

Committee identified all the 17 waterbodies presented as Wetlands under Wetland (Conservation and Management) Rules 2017. TC also recommended that these wetlands after revisions as per guidelines for delineation of Zone of Influence to be placed before GSWA for Draft Notification and need not be brought back to TC for approval, but shall be verified by circulation to TC members via email.

Regarding Maimollem Lake it was observed by the committee that the lake has seriously degraded and is in need for immediate restoration. HNA (GSWA) also informed the member that GSWA has received grievance regarding the same and will place this to GSWA for any possible course of action that is to be undertaken for the restoration of this identified Wetland. He also informed the TC members that GSWA through Department of Environment & Climate change will soon notify the scheme for restoration of waterbodies and wetlands.



Agenda 4: Regarding preparation of Integrated Management Plan (IMP) for notified wetlands as mandated under Guidelines for implementing Wetlands (Conservation & Management) 2017 and NGT order in OA 351/2019.

HNA (GSWA) informed all the member that IMP has to be prepared for all the Notified Wetlands. SO (GSWA) presented important aspects of IMP and the necessary information needed to prepare IMP as per the guidelines by MoEF&CC. Richard D'Souza, IFS (Chairperson of the TC) said that there should be separate IMP for each wetland and considering the quantum of work needed for that suggested that the work may be outsourced to the third party with requisite technical capability. Dr. C.N. Rivonker, Dean of School of Earth, Ocean and Atmospheric Sciences pointed out that as the time taken to prepare IMP for all the notified wetlands and the others that may follow and the amount of work may be huge. And hence proposed to give IMPs to third party via Tendering while placing requisite parameters they should adhere. Other members deliberated that preparing and executing IMP by agency which are not local and do not understand the local culture may not be able to execute the work. As this will involve a lot of public and stakeholder consultation. HNA, GSWA proposed

Committee deliberated that 2 IMPs on trial basis. One to GSWA and GSBB scientific team and another CSIR-NIO, and completed before the expiry of the engagement with CSIR-NIO in January. After comparing IMPs prepared by both bodies, the organisation with the best working IMP should be given preference. TC suggested that for the pilot IMPs Toyyar Lake in North Goa and Nanda Lake in South Goa could be considered.

Additionally, HNA, GSWA proposed that GSWA should hire Senior Scientific Staff that will perpetually remain with GSWA and will guide prepare IMPs for management of notified wetlands. Initial induction could be done by CSIR-NIO. Such staff could be hired initially on contract basis for a term of 5 years to lay foundation in more cost-effective way, as a institutional memory will be created ensuring continuous handover of knowledge and focused approach. A team of 6 could be hired comprising of Scientific expert, GIS expert, and Scientific & Social expert. The same was agreed by the TC members.

HNA, GSWA also proposed a Lake Management Committee (LMC) of locals stakeholders and other concerned Govt. depts and experts that will be responsible for the management of the wetlands. With regard to LMC, Prof. Pranab Mukhopadhyay, Expert- Member GSWA, suggested to have national level consultation with existing Lake Management Committee like Chilika Lake Management committee about their functioning. The same was agreed by the committee.



HNA, GSWA also placed a query regarding how to deal with the structures within the buffer zones as there are numerous grievances regarding the same for the notified wetlands. The Committee members deliberated on the issue of existing structures overlapping with the Buffer zone area and water body area. It was noted that legality of structures is out of purview of the GSWA. Dr. Nayak suggested that the GSWA could adopt already developed CRZ (Coastal Regulation Zone) Guidelines regarding above issues. HNA, GSWA proposed that the TCP could, while dealing with permissions w.r.t structures in Wetland boundaries could adhere to CRZ Guidelines however regarding certain issues beyond the purview of CRZ guidelines could be referred to GSWA. Committee members agreed that either the committee develop separate guidelines or examine the CRZ guidelines and adopt those if required and place it to Authority for approval. HNA, GSWA suggested that a separate meeting of technical committee needs to be conducted to discuss these guidelines. The Technical Committee unanimously agreed to the same.

It was hence decided that eminent scientists and experts from other states will be called and an meeting will be held for deliberation regarding on how to prepare the best possible IMP for Notified Wetlands. Both the IMPs prepared on trial basis will be presented and discussed in the same meeting.

Agenda 5: Any other matter with the permission of the chair.

Nil.

The meeting ended with vote of thanks by HNA, GSWA.



Dr. Pradip Sarmokadam
Head of the Nodal Agency, GSWA